

(e) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) Yes, Sir.

(b) It was decided that patrolling of the Coast including the shallow waters is the responsibility of the Coast Guard under section 14 of the Coast Guard Act, 1978. However, financial assistance is extended to the State Government of Gujarat by the Central Government by way of reimbursement of the expenditure incurred by the State Government for hiring fishing trawlers for Coastal Patrolling. The State Government was also advised that it could explore the possibility of hiring a few high speed boats for greater effectiveness, as the hiring charges would be re-imbursed by the Central Government.

(c) Does not arise.

(d) The expenditure of Rs. 970.48 lakhs has been reimbursed to the State Government of Gujarat so far for hiring of fishing trawlers for Coastal Patrolling.

(e) Does not arise.

[Translation]

#### **Establishment of Maulana Azad Urdu University**

2019. SHRI MOHAMMAD ALI ASHRAF FATMI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is any proposal for establishing the Maulana Azad Urdu University;

(b) if so, the details thereof and the time by which it is likely to be established; and

(c) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF DEPARTMENT OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) to (c) The Maulana Azad National Urdu University has already come into existence on 9.1.1998 with enforcement of the Maulana Azad National Urdu University Act, 1996. The main objective of the University is to promote and develop the Urdu language and to impart vocational and technical education in the Urdu

medium through conventional teaching and the distance education system. The University has also started its academic activities from the academic year 1998-99.

[English]

#### **Allotment of Sites to Petrol Pumps**

2020. DR. SUBRAMANIAN SWAMY: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether more than 65 allottees of petrol pumps are waiting for allotment of site from Delhi Development Authority;

(b) if so, the details thereof;

(c) whether the oil companies have not accepted the sites offered by DDA;

(d) if so, the details thereof and the reasons therefor;

(e) the steps taken by the Government in the this regard; and

(f) the reaction of the allottees of petrol pumps thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) The DDA has reported that 58 Letter of Indent (LOI) holders are waiting for allotment of petrol pump sites.

(c) and (d) Oil Companies want to have all sites of size 30 x 36 Mtrs., whereas DDA offers some plots of size 30x17 Mtrs. due to planning constraint and paucity of land.

(e) and (f) DDA has discussed with the Oil Companies and where size cannot be increased, only smaller size plots which are available are allotted by draw of lots.

[Translation]

#### **New Schemes for Welfare of SCs/STs**

2021. SHRI RAMSHAKAL: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state: